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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.No.824/97
M.A.No.1220/97

Hon'ble Shri Justice V.Rajagopala Reddy, VC(J)
Hon'ble Shri Govindan S. Tampi, Member(A)

New Delhi, this the 22nd day of November, 2000

S.Rajendran, IPS
s/o Shri R.Sellamthu
Superintendent of Police
CMT - 5 Bn.
Madras.

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Applicant

(By Shri K.N.Balgopal, Advocate)

Vs.

1. Secretary to the Government of
Tamilnadu
Home (SC) Department
Madras - 600 009.
2. Home Secretary
Government of India
North Block
New Delhi. Respondents

(By Shri A.Marriaputhan, Advocate). Smt:

ORDER (Oral)

Justice V. Rajagopala Reddy:

Under

The charge memo dated 18.1.1996 is challenging in this OA. The respondents in their order dated 23.10.2000, examined the reports of the Inquiring Authorities and the findings therein with regard to the impugned charge memo and have decided to accept the findings of the Inquiring Authorities, and to dropped further action on all the four charges framed against the applicant. In view of this, the impugned charge memo is liable to be quashed and the OA is liable to be allowed.

2. In view of the charges having been quashed and the applicant having been ~~examined~~ ^{exonerated}, the applicant is entitled for considering for empanelment for the

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post of DIG as if no charge exists against him. The OA is allowed with all the consequential benefits in accordance with rules. In the circumstances, no costs.

3. This order may be ^{immed} served to both the parties 'DASTI'.

(GOVINDAN S. TAMPI)
MEMBER(A)

Mr Rajagopal Reddy
(V.RAJAGOPALA REDDY)
VICE CHAIRMAN(J)

/RAO/